

KANGRA TEA (GRADING AND MARKING) RULES, 1976

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KANGRA TEA (GRADING AND MARKING) RULES, 1976

KANGRA TEA (GRADING AND MARKING) RULES, 1976

1. Short title and application :-

- (1) These rules may be called Kangra Tea (Grading and Marking) Rules, 1976.
- (2) They shall apply to the Tea derived from camellia Sinensis/Camellia tea grown in the Kangra and Mandi districts of the State of Himachal Pradesh.

2. Definition :-

In these rules,

- (i) "Agricultural Marketing Adviser" means the Agricultural Marketing Adviser to the Government of India;
- (ii) "Authorised packer" means a person or a body of persons who been granted a certificate of Authorisation by the Agricultural Marketing Adviser for grading and marking the commodity in accordance with grade standards and procedure prescribed under the rules;
- (iii) "Schedule" means a Schedule appended to these rules.

3. Grade designation :-

The grade designation to indicate the quality of Kangra Tea shall be as set out in column 1 of Schedule 11.

4. Definition of quality :-

The quality indicated by grade designation shall be as set out in columns 2 to 8 of Schedule II.

5. Grade designation mark :-

- (i) The grade designation mark for Kangra Tea, packed in polythelene-lined gunny bags or wooden/plywood cases, or paper cartons shall consist of a lable bearing a design consisting of an outline map of India with the words "AGMARK" and the figure of "risingSun" with the words "Produce of India" resembling the mark set out in Schedule I.
- (ii) The grade designation mark in case of Kangra tea packed in polythelene bags or paper bags may also have a design incorporating the number of Certificate of Authorisation, the word "AGMARK" and the grade as approved by the Agricultural Marketing Adviser.

6. Method of marking :-

- (i) The grade designation mark shall be securely affixed to or printed on each container in a manner approved by the Agricultural Marketing Adviser.
- (ii) In addition to the above, the following particulars shall also be clearly and indelibly marked on each container in a manner approved by the Agricultural Marketing Adviser:-
 - (a) date of packing in code or plain letters,
 - (b) lot number,
 - (c) name and address of packer;
 - (d) place and packing, and
 - (e) net weight.
- (iii) An authorised packer may after obtaining the previous approval of the Agricultural Marketing Adviser, mark his

